

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

**Service Tax Miscellaneous Application No. 30401 of 2024
in Service Tax Appeal No. 30808 of 2016**

(Arising out of Order-in-Original No.HYD-SVTAX-000-COM-111-15-16 dated 31.03.2016
passed by Commissioner of Service Tax, Hyderabad)

**Commissioner of Central Tax
Medchal – GST**

LB Stadium Road, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Appellant

VERSUS

S Square Ventures

Flat No.31, Plot No.22, Sree Satyam Residency,
Karkhana, Secunderabad, Telangana – 500 009

.....Respondent

Appearance:-

Shri A. Rangadham, Authorized Representative for the Appellant.
None for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30389/2024

Date of Hearing: 28.10.2024
Date of Decision: 28.10.2024

[Order per: A.K. JYOTISHI]

The Miscellaneous Petition has been filed by the Appellant/Department for withdrawal of Appeal under Rule 15 of CESTAT (Procedure) Rules, 1982. The total amount of Service Tax involved in this Appeal is Rs.28,89,019/-, which is below the threshold prescribed by the Central Board of Indirect Taxes and Customs vide the Instructions No. 160390/20/2024-JC-CBEC dt.06.08.2024.

2. The Miscellaneous Petition is accordingly allowed.
3. The Appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)